1973 के 'हिन्दुस्तान' में प्रकाशित वह समाचार सरकार के नोटिस में आया है जिसमें यह बताया गया है कि पंजाब के मुख्य-मंत्री ने कहा है कि तस्कर व्यापार करने वालों तथा कुछ अन्य समाज विरोधी तत्वों द्वारा गुरुद्वारों को इस्तेमाल किया जा रहा है।

(ख) इस संबंध में की गई जांच-पड़ताल से पता चला है कि 1973 में एक ऐसा मामला पकड़ा गया था जिसमें अवैध शराब तथा अफीम पास रखने के कारण ऐसे दो गण्डों को पुलिस द्वारा गिरफ्तार कर लिया गया था जो एक गुरुद्वारे तथा उसके साथ की सराय के अन्दर रह रहे थ। तस्कर व्यापार को रोकने के लिये सरकार द्वारा किए गये सामान्य उपायों के अतिरिक्त गरुद्वारों तथा अन्य धार्मिक स्थलों की प्रबन्ध समितियों से कहा गया है कि वे यह सुनिश्चित करें कि इन धार्मिक स्थानों के परिसरों का उपयोग समाज विरोधी तथा गैर कानूनी उद्देश्यों के लिये नहीं किया जाय।

Assault on hotel employees by General Secretary and office bearers of Asoka Hotel Karamchari Sangh

5758. SHRI RAMAVATAR SHASTRI :
SHRI S. M. BANERJEE :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the General Secretary and other office bearers of Ashoka Hotel Karamchari Sangh assaulted an employee of the Hotel and a police criminal case has been registered against them and after being arrested they were released on bail later on ;

(b) whether they have not been suspended so far by the I.T.D.C. management whereas the management had suspended the office-bearers of the All India I.T.D.C. Employees Union in the month of March, 1973 in a similar case ; and

(c) if so, the reasons therefor and the action Government have taken or propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : (a) It has been alleged that the General Secretary of the Ashoka Hotel Karamchari Sangh and some others assaulted a few employees of the Ashoka Hotel on 22nd October, 1973. On receipt of a complaint, the Police intervened and filed a complaint against the alleged assailants in a local Magistrate's Court under Section 107(1) of the Criminal Procedure Code. They were released on bail on furnishing security.

(b) and (c). The incident of March 1973 was different from that of October 1973. In the latter case, it was only an apprehension of breach of peace and no *prima-facie* criminal offence under the Indian Penal Code has been made out so far against the persons concerned. Hence they have not been suspended by the management so far.

बिहार में जूट के स्थान पर दूसरी फसलों का बोया जाना

5759. **श्री विभूति मिश्र** : क्या **वाणिज्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार के जूट उत्पादकों को जूट की कीमत 20-30 रुपये प्रति मन मिलती है ;

(ख) यदि हां, तो क्या जूट उत्पादक भविष्य में जूट के स्थान पर आम फसल उगाने की बात सोच रहे हैं ; और

(ग) यदि हां, तो इस पर उनकी क्या प्रतिक्रिया है ?

वाणिज्य मंत्रालय में उप मंत्री (श्री ए० सी० जार्ज) : (क) जी नहीं।

(ख) और (ग). प्रश्न नहीं उठते।

Statement of income filed by Doctors of Dhanbad Division of Eastern Railways for Income-Tax Assessment

5760. SHRI K. M. MADHUKAR :
SHRI RAMAVATAR SHASTRI :

Will the Minister of FINANCE be pleased to state :

(a) whether the Railway Doctors getting non-practicing allowances are submitting the statement of their income after including the visiting fees charged